

(10)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

C.P.No.79/93

in

O.A.No.1222/93

Date of Order: 5.11.1993

BETWEEN:

1. All India Postal Employees Union  
Postman, Class-IV & EDAs Adoni  
Branch, Rep. by its President  
Sri A.Hanumanthu.
2. A.Hanumanthu Postman Adoni H.P.O. .. Petitioners.

A N D

1. Sri R.Nataraja Murthy,  
Postmaster General, A.P.Southern  
Region, Kurnool-518 005.
2. Sri N.P.Muthyalappa,  
Superintendent of Post Offices,  
Kurnool Division, Kurnool.
3. Sri A.V.Rao, Post Master  
Adoni Head Post Office,  
Adoni - 518 301. .. Respondents.

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Counsel for the Petitioners .. Mr.B.S.A.Satyanarayana  
Counsel for the Respondents .. Mr.N.V.Raghava Reddy

*A.O.C.G.S.C*

CORAM:

HON'BLE SHRI A.B.GORTHI : MEMBER(ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER(JUDL.)

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*RP*

Order of the Division Bench delivered by  
Hon'ble Shri A.B.Gorthi, Member(Admn.).

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In this Contempt Petition, the allegation is that the respondents have wilfully disobeyed our order dated 28.9.93 <sup>by</sup> which ~~date~~ the OA was disposed of.

2. Aggrieved by an order dated 13.9.93 imposing recovery of pay and allowances for 2 days (26.8.92 and 27.8.92) the applicant filed O.A.1222/93.

3. The contention of the learned counsel for the applicant in the Contempt Petition is that although the Tribunal vide order dt. 28.9.93 directed the respondents not to make any recovery as already ordered on 13.9.93, the respondents went ahead effecting the recovery. Refuting the contention of the Contempt Petitioner Mr.N.V.Raghava Reddy, Standing Counsel for the respondents clarified that the pay bills in respect of the affected employees were prepared prior to the date of the order of the Tribunal. As 30.9.93 was a Bank holiday, the respondents despatched the salary bills on 28.9.93 itself prior to the receipt of the order of the Tribunal. Thus, the contention of the respondents is that they acted in the absence of any knowledge of the Tribunal's order and that they had not committed any contempt.

4. Having heard learned counsel for both the parties we deem <sup>it</sup> just and proper to dispose of the Contempt Petition with a direction to the respondents to consider

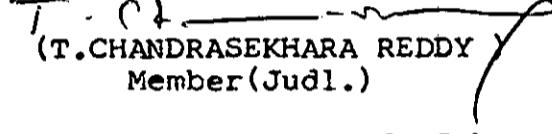
20-9-93  
R.G.

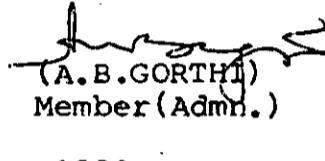
(12)

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and dispose of the representations pending with them, on or before 20.11.1993. Depending on the decision taken on the representations the question of refund of the recoveries already effected will be considered by the respondents within a period of one week thereafter.

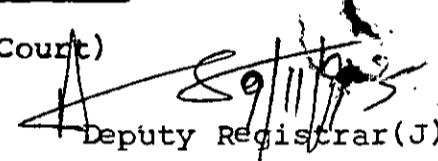
There shall be no order as to costs.

  
(T.CHANDRASEKHARA REDDY)  
Member (Judl.)

  
(A.B.GORTHI)  
Member (Admn.)

Dated: 5th November, 1993

(Dictated in Open Court)

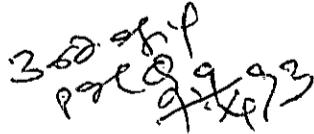
  
Deputy Registrar (J)

sd

To

1. Sri R.Nataraja Murthy, Postmaster General, A.P.Southern Region, Kurnool-5.
2. Sri N.P.Muthyalappa, Superintendent of Post Offices, Kurnool Division, Kurnool.
3. Sri A.v.Rao, Postmaster, Adoni Head Post Office, Adoni-301.
4. One copy to Mr. B.S.A.Satyanarayana, Adfocate, CAT.Hyd.
5. One copy to Mr.N.v.Raghava Reddy, Addl.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm

  
30/11/93

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHI : MEMBER(A)  
AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY  
MEMBER(JUDL)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM: M(A)

Dated: 5 - 11 - 1993

ORDER/JUDGMENT:

M.A./R.A./C.A. No. 79/93

in

O.A. No. 122/93

T.A. No.

(W.P. )

Admitted and Interim directions  
issued

Allowed.

CP

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

